

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 401  
IA/130/ND/2024 in  
CP(CAA)88/ND/2022

**IN THE MATTER OF:**

Acl Mobile Limited and Acl Tecologies Pvt ltd ...

Applicant

**Under Section 230-232**

**Order delivered on 16.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Tine Abraham, Mr. Shivam Rawat, Mr. Shashwat Sharma, Ms. Pallavi P. Verma, Mr. Shourya Bari, Advs.

For the RD

: Ms. Jyoti Khurana, Mr. Akash Sharma, Advs.

For the I.T. Department

: Mr. Kunal Sharma, Sr. St. Counsel, Ms. Zehra Khan, Jr. St. Counsel, Ms. Anauntta Shankar, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Applicant is present physically. Proxy Counsel for the RD is present physically and submitted that the arguing Counsel is not available and seeks short accommodation. List the matter on **19.04.2024** on top of the board.

-SD-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**